

DIVISION BENCH

ITEM NO. 101

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No. 04/ALD/2019

CORAM:

- 1. SHRI HARNAM SINGH THAKUR,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI SUBRATA KUMAR DASH,
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26th
SEPTEMBER, 2022, 2:30 pm**

NAME OF THE COMPANY	BANK OF BARODA V/S HIND AGRO INDUSTRIES LTD
UNDER SECTION	7 IBC

COUNSEL APPEARED THROUGH VIDEO CONFERENCING:

Sh. Kumar Anurag Singh alongwith Sh. Abhindra Maheshwari & Sh. Zain A. Khan
: *For the financial creditor*
Sh. Kamlesh Singh, PCS.
: *For the corporate debtor*

ORDER

It is stated by Ld. counsel for the respondent that reply could not be filed as some
OTS negotiations are going on with PNB, one of the Consortium Member.

Be that as it may, last opportunity is granted to Ld. Counsel for the respondent
for filing reply within next four weeks by serving an advance copy to the other side.

Thereafter, rejoinder if any, may be filed within two weeks by serving an
advance copy to the other side before the next date of hearing.

Let the matter be listed on 07th December, 2022.

—Sd—

**(Subrata Kumar Dash)
Member (Technical)**

—Sd—

**(Harnam Singh Thakur)
Member (Judicial)**

26th September, 2022

*Kumud Narayan
(PS)*